

FIR No.04/2014
u/s 279/338 IPC
PS Punjabi Bagh
S/v Rahul Singhal

29.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Applicant Amit Goyal with Id. Counsel.

An application for change of surety document moved on behalf of surety Amit Goyal for accused Rahul Singhal.

It is submitted by Id. Counsel for applicant surety Amit Goyal that he wishes to place on record FD in sum of Rs.20,000/- in place of surety document i.e. RC of vehicle no. DL8C AG 1528.

Heard. Perused the reply of IO.

In view of submissions made, application of applicant / surety Amit Goyal is allowed. The original FDR be taken on record and the intimation be sent to the concerned bank. The original RC of vehicle no. DL8C AG 1528 be returned to the surety Amit Goyal as per rules and against due acknowledgment.

Application is disposed of accordingly.



(Manish Jain)

MM-01 /(West)/THC:Delhi
29.06.2021

FIR No.01657/2019
u/s 411 IPC
PS Punjabi Bagh
S/v Irfan @ Safi @ Afif

29.06.2021

Matter taken up through VC.

Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Accused is stated to be on court bail.

IO HC Awdhesh in person.

In the interest of justice, put up for consideration on charge sheet
on 27.08.2021.



(Manish Jain)

MM-01 /(West)/THC:Delhi
29.06.2021

FIR No.404 /2019
u/s 279/337/338 IPC
PS Punjabi Bagh
S/v Sunil

29.06.2021

Matter taken up through VC.

Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Accused is stated to be on police bail.

IO HC Awdhesh in person.

In the interest of justice, put up for consideration on charge sheet
on 27.08.2021.



(Manish Jain)

MM-01 /(West)/THC:Delhi
29.06.2021

FIR No.632 /2019
u/s 279/337 IPC
PS Punjabi Bagh
S/v Bhupender Singh

29.06.2021

Matter taken up through VC.

Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Accused is stated to be on police bail.

IO HC Ghan Shyam in person.

In the interest of justice, put up for consideration on charge sheet
on 26.08.2021.



(Manish Jain)

MM-01 /(West)/THC:Delhi
29.06.2021

FIR No.618 /2020
u/s 379/411/34 IPC
PS Punjabi Bagh
S/v Vikas @ Jacky

29.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Sh. Pankaj Sharma, Ld. Remand Advocate for accused / applicant Vikas @ Jacky.

An application for grant of bail is moved on behalf of accused Vikas @ Jacky.

Arguments heard on bail application. Perused the reply of IO.

It is submitted by ld. counsel for the accused / applicant that accused has nothing to do with the present case and has been falsely implicated. It is further submitted that accused is in JC since 02.10.2020. It is stated that investigation is complete and charge sheet has been filed and accused / applicant is no more required for any custodial interrogation. It is further submitted that accused / applicant is ready to abide by the terms of the bail.

Bail application is opposed by Ld. APP for the State stating that accused is a habitual offender and he may abscond or commit the offence again if released on bail.

Considering the abovesaid submissions and the fact that charge sheet has been filed, accused / applicant Vikas @ Jacky is no more required for any custodial interrogation. Hence, accused Vikas @ Jacky is admitted to bail on furnishing bail bond in the sum of Rs.10,000/- with one surety of like amount subject to following conditions:-

1. That he shall not tamper or intimidate the witnesses.
2. That he shall appear on each and every date of hearing.
3. That he shall furnish his address as and when he changes the same.

Application is accordingly disposed off.

Copy of order be given dasti.


(Manish Jain)

MM-01(West)/THC:Delhi:29.06.2021

FIR No.121 /2021
u/s 457/380/511 IPC
PS Punjabi Bagh
S/v Vishal @ Omi

29.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Sh. Pankaj Sharma, Ld. Remand Advocate for accused / applicant Vishal @ Omi.

An application for grant of bail is moved on behalf of accused Vishal @ Omi.

Arguments heard on bail application. Perused the reply of IO.

It is submitted by ld. counsel for the accused / applicant that accused has nothing to do with the present case and has been falsely implicated. It is further submitted that accused is in JC since 12.02.2021. It is stated that investigation is complete and charge sheet has been filed and accused / applicant is no more required for any custodial interrogation. It is further submitted that accused / applicant is ready to abide by the terms of the bail.


Bail application is opposed by Ld. APP for the State stating that accused was apprehended at the spot itself and he may abscond or tamper with the evidence if released on bail.

Considering the abovesaid submissions and the fact that charge sheet has been filed, accused / applicant Vishal @ Omi is no more required for any custodial interrogation. Hence, accused Vishal @ Omi is admitted to bail on furnishing bail bond in the sum of Rs.25,000/- with one surety of like amount subject to following conditions:-

1. That he shall not tamper or intimidate the witnesses.
2. That he shall appear on each and every date of hearing.
3. That he shall furnish his address as and when he changes the same.

Application is accordingly disposed off.

Copy of order be given dasti.


(Manish Jain)

MM-01(West)/THC:Delhi:29.06.2021

Ravinder Kumar vs. Maheshwar Sharma & Ors.
Case No.
PS Punjabi Bagh

29.06.2021

Matter taken up through VC.

Fresh complaint case received through official email ID.


It be checked and registered as per rules.

Present: Sh. Alok, Ld. Counsel for the complainant.

Heard. Perused.

Let ATR be called through IO / SHO concerned returnable by

28.07.2021.



(Manish Jain)

MM-01 /(West)/THC:Delhi

29.06.2021

FIR No.478 /2021
u/s 380/379/411/34 IPC
PS Punjabi Bagh
S/v Sonu

29.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Sh. Pankaj Sharma, Ld. Remand Advocate for accused /
applicant Sonu

An application for bail has been moved on behalf of accused /
applicant Sonu.

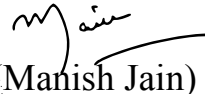
Heard. Perused the record.

Accused has already been granted bail vide order dated
18.06.2021 and his bail bond also accepted by Ld. Duty MM on 25.06.2021.

At this stage, it is submitted by ld. Counsel that he does not press
the present application.

In view of the aforesaid, the present application stands
infructuous.

Copy of order be given dasti.



(Manish Jain)

MM-01 /(West)/THC:Delhi

29.06.2021